

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1485 OF 2018 IN
DFR NO. 2916 OF 2018

Dated: 12th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Uttar Pradesh Sugar Mills Co-Gen Association. Appellant(s)
Versus
Uttar Pradesh Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Abhishek Raj
Mr. Paras Choudhary

Counsel for the Respondent (s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

ORDER
(IA NO. 1485 OF 2018 - FOR LEAVE TO FILE THE APPEAL)

We have heard learned counsel, Mr. Abhishek Raj, appearing for the Appellant. The learned counsel appearing for the Appellant submitted that, in the light of the statement made in the application, the same may kindly be accepted and IA may kindly be allowed and leave to file the appeal may kindly be granted.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and the reasons stated therein, the same is accepted. Accordingly, the IA is allowed.

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Registry is directed to number the appeal and post the matter for admission on 19.11.2018.

List this matter on **19.11.2018**.

(S.D. Dubey)
Technical Member

Pr/pk

(Justice N.K. Patil)
Judicial Member